

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:4091  
ANSWERED ON:03.08.2009  
UNIFORM PROVIDENT FUND PENSION SCHEME  
Chowdhury Shri Adhir Ranjan

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government proposes to formulate a uniform Provident Fund Pension Scheme in the country;
- (b) if so, the details and salient features thereof; and
- (c) the benefits likely to be accrued by the Government as well as employees therefrom?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT)

(a) to (c): Employees' Provident Fund Organisation is implementing Employees' Pension Scheme, 1995 which is applicable uniformly to the eligible employees working in establishments covered under Employees' Provident Funds and Miscellaneous Provisions Act, 1952. The said Act extends to the whole of India except the State of Jammu & Kashmir.

Employees' Pension Scheme, 1995 aims at providing for economic sustenance during old age and survivorship coverage by way of monthly benefits for superannuation/ retirement, disability, survivor widow(er)/children.

Superannuation pension is payable on attaining the age of 58 years and on completion of 20 years of service or more. Early pension can be taken at a reduced rate between 50-58 years of age on completion of 10 years' pensionable service or more. In case of non-entitlement of pension for less than 10 years of service, lump sum withdrawal benefit is paid.